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PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127 A of the Gujarat Legislative Assembly Rules:-

THE GUJARAT AGRICULTURAL UNIVERSITIES

(AMENDMENT) BILL, 2019.

GUJARAT BILL NO. 22 OF 2019.

A BILL

further to amend the Gujarat Agricultural Universities Act, 2004.

It is hereby enacted in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Gujarat Agricultural Universities (Amendment) Act, 2019.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment
of section 4
of Guj. 5 of
2004.

2. In the Gujarat Agricultural Universities Act, 2004, (hereinafter referred to as "the principal Act"), in section 4, for sub-section (4), the following sub-section shall be substituted, namely:-

Guj. 5 of
2004.

“(4) No educational institute/ college / University established by law imparting education in agriculture and allied sciences or conducting and guiding research in agriculture or conducting and guiding programmes of extension education shall be started or shall be associated in any way with, or seek admission to any of the privileges of, any other University established by law without the sanction of the State Government in the Agriculture, Farmers Welfare and Co-operation Department.”.

Amendment
of section 10
of Guj. 5 of
2004.

3. In the principal Act, in section 10, -

- (1) in sub-section (1), for clause (b), the following clause shall be substituted, namely:-

“(b) a person, who possesses adequate knowledge in the subjects of agriculture and allied sciences including agriculture economics and has not attained the age of sixty-five years on the date of appointment shall, subject to the provision of sub-section (7), be eligible for being appointed as a Vice-Chancellor.”;

- (2) in sub-section (2), for clause (a), the following clause shall be substituted, namely:-

“(a) For the purposes of sub-section (1), the State Government shall appoint a Committee which shall consist of the following members, namely:-

- (i) three members from the field of Agriculture and allied sciences, to be nominated by the State Government;
- (ii) one member, to be nominated by the Indian council of Agricultural Research.”;

(3) in sub-section (5), the words “and shall not be varied to his disadvantage during his tenure of office without his consent” shall be deleted.

4. In the principal Act, in section 11, in sub-section (9),-

(1) in clause (c), for the words “the Chancellor for his decision”, the words “the State Government for its decision” shall be substituted;

**Amendment
of section 11
of Guj. 5 of
2004.**

(2) (i) in clause (d), for the word “Chancellor”, the words “State Government” shall be substituted;

(ii) in the proviso to clause (d), for the words “the Chancellor”, the words “the State Government” shall be substituted;

(3) in clause (e), for the words “the Chancellor”, the words “the State Government” shall be substituted.

5. In the principal Act, in section 18, in sub-section (1),-

(1) under the heading “Class I-*Ex-officio members*”, for clause (viii), the following clause shall be substituted, namely:-

**Amendment
of section 18
of Guj. 5 of
2004.**

“(viii) the Director ATMA and Sameti, Gujarat State.”;

(2) under the heading “Class II-*Ordinary members*”, in clause (a), for sub-clause (ii), the following sub-clause shall be substituted, namely:-

“(ii) two members having background of agricultural and allied sciences.”.

6. In the principal Act, in section 29,-

(1) for sub-section (4), the following sub-section shall be substituted, namely:-

**Amendment
of section 29
of Guj. 5 of
2004.**

“(4) Every Statute passed by the Board shall be submitted to the State Government for its approval and the State Government

may approve or withheld or refer it back to the Board for consideration or may reject it.”;

(2) in sub-section (5), for the word “Chancellor”, the words “State Government” shall be substituted.

STATEMENT OF OBJECTS AND REASONS

At present, four Agricultural Universities have been established by the Gujarat Agricultural Universities Act, 2004 in the State. It is felt necessary to strengthen activities of the State Government as well as Agricultural Universities for the betterment of the Agricultural Education and Research in the State.

The State Government considers it necessary to amend the provisions relating to the territorial jurisdiction of the University, appointment of Committee for recommendation of the name for appointment of Vice-Chancellor as also to amend the terms and conditions for the appointment of the Vice-chancellor. The powers of Vice-chancellor also requires to be modified so as to modify the provision relating to the constitution of the Board of Management. Certain other consequential amendments are also proposed.

This Bill seeks to amend the said Act of 2004 to achieve the aforesaid objects.

RANCHHODBHAI FALDU,

MEMORANDUM REGARDING DELEGATED LEGISLATION

This Bill provides for delegation of legislative power in the following respects:--

Clause 1.— Sub-clause (2) of this clause empowers the State Government to appoint, by notification in the *Official Gazette*, the date on which the Act shall come into force.

The delegation of legislative power, as aforesaid, is necessary and is of a normal character.

Dated the 22nd July, 2019.

RANCHHODBHAI FALDU,

By order and in the name of the Governor of Gujarat,

Gandhinagar,
Dated the 22nd July, 2019.

K. M. LALA,
Secretary to the Government of Gujarat,
Legislative and Parliamentary
Affairs Department.